

i
IT E M NO.1A
(For Judgment)

COURT NO.6

SEC T I O N III

R E C O R D O F P R O C E E D I N G S
S U P R E M E C O U R T O F I N D I A

I.A.NO. 4 in CIVI L AP P E A L NO. 18 8 2 OF 20 0 4

M/S. O.N.G.C. LTD.

Appellant(s)

VE R S U S

COMMI S S I I O N E R OF CUSTO M S, MUM B A I
ndent(s)

Respo

WI T H

I.A.NO.4 in CIVI L AP P E A L NO. 85 4 OF 20 0 5

Date: 01/ 0 8 / 2 0 0 7

This matter was called on for pronouncement
of Judgment today.

For Appellant(s)

Ms. Rekh a P a ndey,Adv.

For Respondent(s)

Mr. B. Krishn a Pr a s ad,Adv.

Hon'ble Mr. Justice S.B. Sinha pronounced the Judgment of the
Bench comprising of His Lordship and Hon'ble Mr. Justice Mark a ndey
Katju.

The applications are disposed of in terms of the sign
ed judgment. No costs.

(A.S. BI S H T)
COUR T MAS T E R

(PUSHA P LATA BHA R D W A J)
COUR T MAS T E R

(Signed reportable Judgment is placed on the file)